

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

TRANSFER PETITION (CIVIL.) NO(s). 88 OF 2012

DEEPIKA SRIVASTAVA

Petitioner(s)

VERSUS

SAPAN KHARE
(With appln(s) for stay and office report)

Respondent(s)

Date: 15/02/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Harsh Vardhan Surana,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay of two days in payment of process fee and
supplying of spare copies is condoned.

Issue notice immediately. It is to be forwarded for
service upon the unserved respondent through the concerned
Trial Court with the specific direction to serve the notice
upon the unserved respondent, who is the petitioner before
that Court in such litigation, either through the learned
Advocate appearing for such litigant or even by affixing the
same at the address disclosed before that Court in the
petition filed by the present respondent, who could not be
Item No.31 -2-

served by regular notice. If respondent is not found at the
registered address and failed to disclose his correct
address, in such matter which is pending before that Court,
then that Court shall take appropriate steps, as per Code of
Civil Procedure.

List again on 4.4.2012.

(S.G. SHAH)
REGISTRAR

rd